

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2285
ANSWERED ON:27.03.2012
ENEMY PROPERTY
Jakhar Shri Badri Ram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of enemy properties in the country State-wise;
- (b) the details of guidelines in regard to enemy property in the country;
- (c) the details of enemy property and its estimated value at present in the country; and
- (d) the revenue earned from enemy property by the Government and the funds spent on the maintenance of such properties during each of the last three years and the current year, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): As on the 5th May 2011, there are 1175 immovable properties vested in the Custodian of Enemy Property for India (CEP). In addition, 936 immovable properties have been re-vested in the CEP after promulgation of the Enemy Property (Amendment and Validation) Ordinance, 2010. State-wise details in this regard are at Annexure-I. No valuation for immovable enemy properties has taken place in the recent past. The guidelines for preservation and management of immovable properties vested in the Custodian of Enemy Property for India (CEP) have been issued from time to time outlining the functions and duties of various officers including Deputy Custodian and Assistant Custodian of Enemy Property and District level officers authorised by the CEP for management and preservation of enemy properties. In February 2010, State Governments / UT Administrations were advised, inter alia, that there shall not be any registry/mutation in respect of the properties declared as enemy property, no instrument of conveyance and/or transfer of title or creating any interest or charge in respect of enemy properties shall be registered and that the name of "Custodian of Enemy Property for India" shall be entered in all the revenue/property records in respect of enemy properties.

(d): The total revenue received from enemy properties by the Custodian of Enemy Property for India which includes dividend on shares/stocks and income on investments made in Government Securities and Treasury Bills during 2008-09, 2009-10, 2010-11 and 2011-12 (up to February 2012) is Rs.2645.41 lakh, Rs. 2623.89 lakh, Rs.3277.80 lakh and Rs.4179.33 lakh respectively. State-wise details of revenue received by CEP from immovable properties vested in him during these years are at Annexure-II. The district authorities are entitled to retain 1/12th share of the income derived from each immovable enemy property for the purpose of incurring expenses in connection with management and maintenance of the enemy property. The expenditure incurred by the district authorities on management and maintenance of enemy properties are not maintained in the office of the Custodian of Enemy Property for India.